NOTICE

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at the **Principal Seat at Bombay** that on **22.08.2025 at 3.00 p.m.** :

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The Special Division Bench comprising of the Hon'ble Smt. Justice Bharati H. Dangre (sitting at Goa Bench) and the Hon'ble Shri Justice Sarang V. Kotwal (sitting at Principal seat at Bombay) will take up the following matters pertaining to the Principal Seat at Bombay, as per the board to be notified separately, through Video Conferencing.

Public Interest Litigation No.36 of 2022

Vaijnath Pandurang Vaze

V/s.

The Registrar General, High Court of Bombay and Anr.

With

Contempt Petition No.258 of 2023

In

Public Interest Litigation No.188 of 2015

Maharashtra State Judges' Association

V/s.

Shri Nitin Kareer, Chief Secretary of Maharashtra State

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After the Special Division Bench work is over, the Regular Division Bench presided over by the **Hon'ble Shri Justice Sarang V. Kotwal** will resume to take up Their Lordships' extant judicial assignment.

Note: The details of the video conferencing will be provided on the cause-list.

Dated this 21st day of August, 2025.

By Order,

sd/-

(A. H. Laddhad) Prothonotary & Sr. Master, High Court, O.S. Bombay. (H. M. Bhosale) Registrar (Judl-I), High Court, A.S., Bombay.